

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 5252**

**TO BE ANSWERED ON THE 24<sup>TH</sup> MARCH, 2026/ CHAITRA 3, 1948 (SAKA)**

**MISSING CHILDREN**

**†5252. SHRI KAUSHALENDRA KUMAR:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the details of cases of missing girl children, instances of brutality and heinous crimes committed against them and deaths occurring thereafter during the last five years, State-wise;**

**(b) whether there has been a continuous increase in cases of missing girl children and heinous crimes committed against them in the country;**

**(c) whether it is also true that, under the present circumstances, girl children are being compelled to live under a sense of fear; and**

**(d) if so, the details thereof and the effective steps being taken by the Government to address the issue of missing girl children and to ensure a fear-free environment for them in the country?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI BANDI SANJAY KUMAR)**

**(a) : National Crime Records Bureau (NCRB) compiles statistical data on crimes as reported to it by the States/UTs and publishes the same in its annual publication "Crime in India". The latest published report pertains to the year 2023. State/UT -wise number of missing Girls (below 18 years) unrecovered/untraced from previous years, missing during the year, total**

**missing, total recovered/traced during the year and unrecovered /untraced missing (including previous years untraced missing) during 2019-2023 is at Annexure. NCRB does not maintain data on crimes against missing girl children specifically.**

**(b) to (d): Police' and 'Public Order' are 'State' subjects under the Seventh Schedule of the Constitution of India. The responsibility to. maintain law and order, protection of life and property of the citizens including children rest with the respective State Governments and the State Governments/ UT Administrations are competent to deal with such offences under the extant provisions of law.**

**The Central Government supplements and supports the initiatives of the State Governments/ UT Administrations through enacting legislation, advisories and financial assistance under various schemes to deal with crime. In this regard, major initiatives / schemes of the Central Government are as follows:**

**(i) The Ministry of Women & Child Development has developed an integrated unified Mission Vatsalya Portal in consultation and coordination with States/UTs. The Track Child portal for Missing/Found Children, and**

**Khoya-Paya application for Missing/Sighted Children have been integrated with this unified Mission Vatsalya Portal. The TrackChild portal is implemented with support and involvement of various stakeholders namely Ministry of Home Affairs, Ministry of Railways, State Governments/ UT Administrations, Child Welfare Committees, Juvenile Justice Boards, National Legal Services Authority, etc. Standard operating procedure have been issued in this regard. Advisories have also been issued to all States and UTs including Director General of Police of all States & UTs and other stakeholders regarding implementation of TrackChild Portal. It is also integrated with the Crime and Criminal Tracking & Network Systems (CCTNS) of the Ministry of Home Affairs which allows interoperability in terms of matching of F.I.Rs of missing children with data base of TrackChild Portal to trace and match missing children by the concerned State/UT police. Further, through Khoya Paya module any citizen can report about any missing or sighted children.**

**(ii) Ministry of Women & Child Development has directed all States and UTs to appoint designated nodal officers for Missing children at State Level and District levels. The details of these nodal officers have been uploaded on Mission Vatsalya portal.**

**(iii) Ministry of Women & child Development is implementing a centrally sponsored scheme namely “Mission Vatsalya Scheme under which support is provided to States and UT Governments for delivering services for children in need and in difficult circumstances. The child Care Institutions (CCIs) established under the scheme to support such children through various measures which includes age-appropriate education, access to vocational training, recreation, health care and counseling.**

**(iv) Further, Ministry of Women and Child Development has issued the ‘Standard Operating procedure (SOP) for cases of missing children’ to assist Police, Child Welfare Committees and Juvenile Justice Board in dealing with the cases of missing and found of recovered children. The objective of the SOP is to put in place guidelines while dealing with cases of missing children and to work in coordination with the concerned stakeholders and respond with urgency to issues of missing children.**

**(v) For providing outreach services to missing children and needy children, the Ministry of Women and Child Development operates Child Helpline No. 1098, which is operational 24/7 and integrated with Emergency Response Support System-112 (ERSS-112). Apart from this Railway childline at major railway platforms are also being operated to provide assistance to any needy child.**

**(vi) Ministry of Home Affairs has provided financial assistance to all States and UTs for strengthening the existing Anti Human Trafficking Units (AHTUs) and for establishing new AHTUs covering all districts of the States and UTs.**

**(vii) In addition, Ministry of Home Affairs has issued advisories from time to time with a view to help the States /UTs to deal with crimes against children, which are available at [www.mha.gov.in](http://www.mha.gov.in). Ministry of Home Affairs has also issued an advisory directing all States and Union Territories to ensure mandatory registration of FIRs in every complaint of missing children with initial presumption of either abduction or trafficking unless in the investigation the same is proved otherwise. This step prevents trafficking, exploitation, and abuse, of missing children and to guarantee immediate investigation and tracing efforts in these cases.**

**(viii) MHA has launched a 'National level communication platform-Crime Multi Agency Centre (Cri-MAC) in the year 2020 for online sharing of information on crime & criminals on 24x7 basis among various Law Enforcement Agencies and ensure seamless flow of information between them. It facilitates dissemination of information about significant crimes across the country on a real time basis and enables inter-state coordination.**

**(ix) Emergency Response Support System provides a pan-India, single internationally recognized number (112) based system for all emergencies, with computer aided dispatch of field resources to the location of distress.**

**(x) In the section 95 of Bhartiya Nyaya Sanhita, 2023 (BNS, 2023), a new offence for hiring, employing or engaging a child to commit an offence has been incorporated. Besides this, maximum punishment for buying child for purposes of prostitution, etc. (Section 99 of BNS, 2023) has been increased to fourteen years, which was earlier only 10 years.**

**(xi) In BNS, 2023, the age differential for minor victims of gang rape has been done away with. Earlier different punishments were prescribed for gang rape on a girl below the age of 16 years and 12 years. This Provision has been modified and now gang rape on a woman below the age of eighteen years is punishable with imprisonment of life or death.**

**(xii) In addition, Section 139 of the BNS, 2023 provides punishment against kidnapping or maiming of a child for the purpose of begging.**

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## State/UT-wise Missing / Traced Girls (Below 18 years) during 2019-2020

SL	State/UT	2019					2020				
		Unrecovered / Untraced Missing Girls from Previous Years	Girls Missing during the year 2019	Total Girls Missing	Total Recovered/ Traced Girls in 2019	Un-recovered / Untraced Missing Girls (including previous years Untraced Missing Girls)	Unrecovered / Untraced Missing Girls from Previous Years	Girls Missing during the year during 2020	Total Girls Missing	Total Recovered/ Traced Girls in 2020	Un-recovered / Untraced Missing Girls (including previous years Untraced Missing Girls)
1	Andhra Pradesh	258	1928	2186	1904	282	282	2092	2374	2002	372
2	Arunachal Pradesh	1	34	35	33	2	2	8	10	8	2
3	Assam	413	857	1270	904	366	366	620	986	761	225
4	Bihar	3904	5935	9839	4034	5805	5805	4194	9999	4061	5938
5	Chhattisgarh	951	2606	3557	2395	1162	1162	2107	3269	2143	1126
6	Goa	13	24	37	18	19	19	6	25	14	11
7	Gujarat	359	1044	1403	973	430	430	915	1345	920	425
8	Haryana	544	1716	2260	1474	786	786	1247	2033	1290	743
9	Himachal Pradesh	85	268	353	298	55	55	225	280	227	53
10	Jharkhand	311	170	481	269	212	212	202	414	256	158
11	Karnataka	209	494	703	483	220	220	614	834	610	224
12	Kerala	65	1053	1118	1061	57	57	885	942	891	51
13	Madhya Pradesh	4743	8572	13315	8660	4655	4655	7230	11885	8258	3627
14	Maharashtra	2063	2516	4579	2256	2323	2323	2194	4517	3095	1422
15	Manipur	6	62	68	57	11	11	33	44	35	9
16	Meghalaya	31	63	94	71	23	23	32	55	45	10
17	Mizoram	0	0	0	0	0	0	0	0	0	0
18	Nagaland	11	30	41	34	7	7	17	24	22	2
19	Odisha	1844	2591	4435	1176	3259	3259	2556	5815	3072	2743
20	Punjab	813	643	1456	568	888	888	533	1421	409	1012
21	Rajasthan	605	2761	3366	2681	685	685	2628	3313	2493	820
22	Sikkim	4	25	29	26	3	3	11	14	12	2
23	Tamil Nadu	698	3324	4022	3147	875	875	3545	4420	3385	1035
24	Telangana	787	2053	2840	2478	362	362	1870	2232	1812	420
25	Tripura	6	127	133	115	18	18	96	114	88	26
26	Uttar Pradesh	1591	1901	3492	2188	1304	1304	1469	2773	1719	1054
27	Uttarakhand	247	303	550	236	314	314	271	585	448	137
28	West Bengal	4478	7369	11847	7181	4666	4841	6640	11481	6681	4800
	<b>TOTAL STATE(S)</b>	<b>25040</b>	<b>48469</b>	<b>73509</b>	<b>44720</b>	<b>28789</b>	<b>28964</b>	<b>42240</b>	<b>71204</b>	<b>44757</b>	<b>26447</b>
29	A&N Islands	8	33	41	34	7	7	14	21	16	5
30	Chandigarh	167	135	302	113	189	189	109	298	110	188
31	D&N Haveli and Daman & Diu	13	15	28	12	16	16	2	18	8	10
32	Delhi	3755	4057	7812	3635	4177	4177	3125	7302	3671	3631
33	Jammu & Kashmir	181	174	355	169	186	183	167	350	122	228
34	Ladakh	-	-	-	-	-	3	1	4	1	3
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0
36	Puducherry	1	36	37	30	7	7	29	36	32	4
	<b>TOTAL UT(S)</b>	<b>4125</b>	<b>4450</b>	<b>8575</b>	<b>3993</b>	<b>4582</b>	<b>4582</b>	<b>3447</b>	<b>8029</b>	<b>3960</b>	<b>4069</b>
	<b>TOTAL (ALL INDIA)</b>	<b>29165</b>	<b>52919</b>	<b>82084</b>	<b>48713</b>	<b>33371</b>	<b>33546</b>	<b>45687</b>	<b>79233</b>	<b>48717</b>	<b>30516</b>

Source: Crime in India

## State/UT-wise Missing / Traced Girls (Below 18 years) during 2021-2023

SL	State/UT	2021					2022					2023				
		Unrecovered / Untraced Missing Girls from Previous Years	Girls Missing during the year during 2021	Total Girls Missing	Total Recovered/ Traced Girls in 2021	Un-recovered / Untraced Missing Girls (including previous years Untraced Missing Girls)	Unrecovered / Untraced Missing Girls from Previous Years	Girls Missing during the year during 2022	Total Girls Missing	Total Recovered/ Traced Girls in 2022	Un-recovered/ Untraced Missing Girls (including previous years Untraced Missing Girls)	Unrecovered / Untraced Missing Girls from Previous Years	Girls Missing during the year during 2023	Total Girls Missing	Total Recovered/ Traced Girls in 2023	Un-recovered/ Untraced Missing Girls (including previous years Untraced Missing Girls)
1	Andhra Pradesh	377	2981	3358	2884	474	474	3118	3592	3221	371	371	3237	3608	3190	418
2	Arunachal Pradesh	0	1	1	1	0	0	5	5	4	1	1	31	32	15	17
3	Assam	225	852	1077	827	250	250	840	1090	741	349	349	1240	1589	1274	315
4	Bihar	5938	3870	9808	4442	5366	5366	5204	10570	4935	5635	5635	4466	10101	5527	4574
5	Chhattisgarh	1126	2865	3991	2614	1377	1377	2760	4137	2851	1286	1286	4054	5340	3323	2017
6	Goa	11	6	17	6	11	11	10	21	9	12	12	8	20	8	12
7	Gujarat	425	1049	1474	1109	365	365	1306	1671	1281	390	390	1226	1616	1244	372
8	Haryana	820	1457	2277	1282	995	995	1516	2511	1295	1216	1216	1686	2902	1636	1266
9	Himachal Pradesh	53	362	415	369	46	46	296	342	297	45	45	347	392	345	47
10	Jharkhand	156	245	401	223	178	178	250	428	203	225	225	291	516	261	255
11	Karnataka	224	1013	1237	982	255	255	568	823	605	218	218	643	861	679	182
12	Kerala	52	899	951	919	32	32	966	998	948	50	50	1170	1220	1185	35
13	Madhya Pradesh	3627	9407	13034	10204	2830	2830	9066	11896	8979	2917	2917	9625	12542	8817	3725
14	Maharashtra	1422	2515	3937	2752	1185	1185	1621	2806	1493	1313	1313	1034	2347	1239	1108
15	Manipur	9	47	56	38	18	18	31	49	27	22	22	25	47	40	7
16	Meghalaya	10	46	56	46	10	10	2	12	4	8	8	62	70	65	5
17	Mizoram	0	0	0	0	0	0	1	1	1	0	0	0	0	0	0
18	Nagaland	2	17	19	17	2	2	37	39	36	3	3	38	41	41	0
19	Odisha	2743	3656	6399	3943	2456	2456	4250	6706	2386	4320	4320	5233	9553	3056	6497
20	Punjab	1012	881	1893	584	1309	1309	927	2236	976	1260	1260	899	2159	861	1298
21	Rajasthan	802	4133	4935	4172	763	763	5073	5836	5014	822	822	5646	6468	5460	1008
22	Sikkim	2	6	8	6	2	2	6	8	6	2	2	6	8	1	7
23	Tamil Nadu	1035	4914	5949	4832	1117	1117	5058	6175	4623	1552	1552	5628	7180	5904	1276
24	Telangana	420	2574	2994	2603	391	391	1995	2386	2098	288	288	1307	1595	1355	240
25	Tripura	26	120	146	127	19	19	102	121	100	21	21	214	235	210	25
26	Uttar Pradesh	1046	2168	3214	1698	1516	1516	2217	3733	2398	1335	1335	2692	4027	2767	1260
27	Uttarakhand	137	400	537	408	129	129	425	554	481	73	73	729	802	654	148
28	West Bengal	4800	8478	13278	7669	5609	5609	10571	16180	10769	5411	5411	12428	17839	12516	5323
	<b>TOTAL STATE(S)</b>	<b>26500</b>	<b>54962</b>	<b>81462</b>	<b>54757</b>	<b>26705</b>	<b>26705</b>	<b>58221</b>	<b>84926</b>	<b>55781</b>	<b>29145</b>	<b>29145</b>	<b>63965</b>	<b>93110</b>	<b>61673</b>	<b>31437</b>
29	A&N Islands	5	20	25	21	4	4	26	30	25	5	5	37	42	34	8
30	Chandigarh	188	133	321	119	202	202	133	335	126	209	209	158	367	181	186
31	D&N Haveli and Daman & Diu	10	15	25	18	7	7	7	14	8	6	6	0	6	1	5
32	Delhi	3631	4174	7805	3846	3959	3959	4288	8247	4042	4205	4205	4367	8572	4843	3729
33	Jammu & Kashmir	228	215	443	188	255	255	247	502	275	227	227	282	509	209	300
34	Ladakh	3	0	3	2	1	1	0	1	0	1	1	0	1	0	1
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	4	25	29	29	0	0	24	24	24	0	0	26	26	24	2
	<b>TOTAL UT(S)</b>	<b>4069</b>	<b>4582</b>	<b>8651</b>	<b>4223</b>	<b>4428</b>	<b>4428</b>	<b>4725</b>	<b>9153</b>	<b>4500</b>	<b>4653</b>	<b>4653</b>	<b>4870</b>	<b>9523</b>	<b>5292</b>	<b>4231</b>
	<b>TOTAL (ALL INDIA)</b>	<b>30569</b>	<b>59544</b>	<b>90113</b>	<b>58980</b>	<b>31133</b>	<b>31133</b>	<b>62946</b>	<b>94079</b>	<b>60281</b>	<b>33798</b>	<b>33798</b>	<b>68835</b>	<b>102633</b>	<b>66965</b>	<b>35668</b>

Source: Crime in India